

GLASS FACTORIES IN ORISSA

561. **Shri Sanganna:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of glass factories in Orissa;

(b) the annual out-put of each factory;

(c) the annual consumption of glass-wares in Orissa;

(d) whether glass-wares have been exported to places outside Orissa; and

(e) how the prices of glass-wares manufactured in Orissa compare with those of glass-wares manufactured elsewhere in India.

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) Two; one of which has been lying idle from 1948.

(b) and (c). Precise information is not available.

(d) The Government are informed that some quantity is sold outside Orissa.

(e) The average price (ex-factory) of glassware items like chimneys, globes, tumblers, etc., manufactured in Orissa is lower than those manufactured in U. P. and Bengal.

HOUSING SCHEMES

562. **Shri N. L. Joshi:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Government have inquired whether the various State Governments have any schemes for construction of houses for industrial workers and agriculture labour in their States;

(b) if so, what is the total amount provided in their Budgets for the years 1952-53;

(c) how much amount provided in the Union Government Budget for 1952-53 for housing has been expended so far;

(d) whether there is any scheme for co-ordination of work between the various State Governments and the Union Government; and

(e) if so, whether Government propose to lay on the Table of the House a copy of the Scheme?

The Minister of Works, Housing and Supply (Sardar Swaran Singh):

(a) and (b). Yes. A statement containing the required information is placed on the Table of the House. [See Appendix VII, annexure No. 8.]

(c) A sum of Rs. 1,58,82,447/- has so far been sanctioned as loan and subsidy to five State Governments. The applications for financial assistance of other State Governments, Employers and Co-operative Societies are being examined with utmost expedition.

(d) and (e). The Central Government's Subsidised Industrial Housing Scheme has been finalised after consultations with the State Governments at a Conference held at New Delhi this year. Since almost no State Government has any Industrial Housing Scheme of its own, apart from those sponsored by the Central Government, there is little danger of a lack of co-ordination between the Central and State Government Schemes.

DAMAGES FOR UNAUTHORISED USE OF GOVERNMENT PREMISES

563. **Shri K. C. Sodhia:** (a) Will the Minister of Works, Housing and Supply be pleased to state the amount of recovery made in the arrears of damages for unauthorised use of Government premises since 1st January, 1952 to 31st October, 1952?

(b) How much out of this relates to the period before 1st August, 1948?

(c) How much of the arrears is likely to be written off and what is its likely percentage to the amount outstanding?

(d) What were the reasons for such heavy arrears?

The Minister of Works, Housing and Supply (Sardar Swaran Singh):

(a) A sum of Rs. 20,250/4/6 out of the arrears outstanding on the 1st January 1952, has been recovered during the period 1st January 1952 to 31st October, 1952 in respect of Government residences in Delhi and New Delhi under the control of the Ministry of Works, Housing and Supply.

(b) Nil.

(c) All possible efforts are being made to recover the arrears of damages and I am afraid I am not yet in a position to state how much of the arrears will have to be written off. I may state, however, that the arrears outstanding on 1st December, 1952, represent only 15.39 per cent. of the total assessment upto 30th November 1952.

(d) Before 24th October 1952, when the Delhi Premises (Requisition and Eviction) Act, 1947, was amended to enable Government to recover damages as arrears of land revenue, Government had no powers to recover